

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:50  
ANSWERED ON:01.12.2004  
PAYMENT OF PAY & ALLOWANCES TO EMPLOYEES  
Jha Shri Raghunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Kendriya Bhandar has paid full pay and allowances to their employees on reinstatement without obtaining non-employment certificates from them as is required under the rules; and

(b) if so, the action proposed to be taken against the authorities responsible for authorizing payment of back wages without obtaining non-employment certificate apart from recovery thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Kendriya Bhandar has informed that in recent times, payment without obtaining non-employment certificate has been made in one case only, consequent upon specific Court orders for payment and after protracted litigation.